O.A. No. 131/09

ORDER DATED 6th APRIL, 2009

Coram:

Hon'ble Mr. C.R. Mohapatra, Member (A)

Heard Mr. N.R. Routray, Ld. Counsel for the applicant and Mr. S.K. Ojha, Ld. Standing Counsel for the Railways.

2. Mr. Routray, Ld. Counsel for the applicant submits that the the applicant has filed a representation dated 01.02.09 (Annexure-A/2), addressed to the General Manager, East Coast Railway, Bhubaneswar for his transfer back to Visakhapatnam on various grounds and also citing the observations made by the Central Administrative Tribunal, Hyderabad Bench in O.A No.303/08 dated 27.11.08 (Annexure-A/1). In the normal course, the applicant should have waited for six months after submission of the representation to the concerned authorites. He has approached this Tribunal in view of his medical problems as well as the threat of vacation of the quarters at Visakhapatnam which he was allowed to retain up to 18.03.09 (Annexure-A/5).

3 In the above view of the matter, the Ld. Counsel for the applicant submits that he will be satisfied if a direction is issued to Respondent No.1 to consider the representation and pass appropriate orders within a reasonable time. Accordingly,

2.

it is ordered that Respondent No.1 may give due consideration to the pending representation keeping in view the observations made by the Central Administrative Tribunal, Hyderabad Bench in O.A No.303/08 dated 27.11.08 (Annexure-A/1) expeditiously at any rate within a period of 45 days from the date of receipt of the copy of this order. Accordingly the Original Application is disposed of at the admission stage itself.

4. Send copies of this order along with copy of the O.A to Respondents for compliance & free copy of this order be given to Ld. Counsel for both sides.